## U. P. Fisheries (Development and Control) Rules, 1954

**Notification No. 778/XII-F—469-48, dated September 11, 1954.**— In exercise of the powers conferred by sub-section (1) of Section 3 of the U.P. Fisheries Act, 1948 (U.P. Act. No. XLV of 1948), the Governor is pleased to make the following rules under the aforesaid Act, the draft of the same having been already published in Notification No. 60/XII-F—469-48, dated April 6, 1953:

## **Rules**

- 1. (i) These rules may be called the Uttar Pradesh Fisheries (Development and Control) Rules, 1954.
  - (ii) They shall apply to waters other than the private waters and religious waters as may be defined by the District Magistrates concerned in their respective district.
- 1-A- Definition: In these rules unless the context otherwise requires<sup>1</sup>
  - (a) "Fisherman/Machhuara/Machhua" means any person who earns livelihood actively from the production and sale of fishes as well as its connected activities.
  - (b) "MatsyaJiviSahkariSamiti" means the Society which is registered by Registrar Fisheries under Uttar Pradesh Cooperative Societies Act, 1965.
  - (c) "Family of Fisherman" means his or her wife/husband, son (up to the age of 21 years), unmarried daughter, adopted child, dependent parents (mother and father), minor child/ward of son, widow/divorcee daughter who is dependent on him.
  - (d) "Machhuwa Avas" means the house having been constructed as per standard and area fixed by Central Government or Uttar Pradesh Government for homeless Fisherman (Machhuara).
  - (e) "Fisherman (Machhuara) Accident" means death of fisherman/Machhuara in any accident, permanently or partially disabled falling under any rules prescribed by Central Government.
  - (f) "Natural Calamities" means flood, drought, hailstorm, deluge/spate (Ativrasti), fire break and other natural calamities notified by Revenue Department of State of Uttar Pradesh.
  - (g) "Family living below poverty lines" means family living below the minimum income fixed by the Government / State Government for treating below poverty line.

\_

<sup>&</sup>lt;sup>1</sup>see notification no 26/2019/1675/ XVII-MA-2019-6-9(85)/2017 dated. 05 December, 2019

- (h) "High-school and Intermediate Examination Pass" means the certificate issued by Board of High School and Intermediate Education, Uttar Pradesh, Central Board of Secondary Education, Council for the Indian School Certificate Examinations or any other Board recognized by the Central Government /State Government.
- (i) "University" means a University recognized by University Grants Commission.
- (j) "Fund Operating Committee" means the Committee constituted under rule 5 of these rules.
  - (a) (k) "Concerning amount of fund" means the amount which has been provided/granted by the Central Government/State Government for the welfare of fishermen as well as earned money from interest and dividend.
- 2. No person shall destroy or attempt to destroy fish by any explosive substance or by poisoning or pollution of waters by trade effluents.
- 3. No person shall be allowed to catch, destroy or sell fry and fingerlings (2"-10") from July 15 to September, 30 and breeding fish from June 15 to July 30 in the prohibited areas for fishing and the district as given in Schedule. "A" appended hereto except under a licence issued by the Director of Animal Husbandry, Uttar Pradesh.
- 3(A). No person shall erect a fixed engine or catch or de fry, fingerling or fish by using a fixed engine, at any point in between Bithoor Ferry Ghat, in Kanpur and Sangam at Allahabad<sup>2</sup>.
- 4. Any apparatus erected or used for fishing in contravention rules and the fish caught by means of such apparatus shall be seizure, removal and forfeiture and any consignment of fish held ported in contravention of these rules shall be liable to be forfeited.
- 5. The Uttar Pradesh Fishermen Welfare Fund<sup>3</sup>
  - (1) The object of making Uttar Pradesh Fishermen Welfare Fund is to make available financial assistance to fishermen and to the welfare and development programmes for welfare of fishermen.
  - (2) The Uttar Pradesh Fishermen Welfare Fund would operate for fishermen and Machhuara of all districts of the State of Uttar Pradesh. For fulfillment of its objectives, works would be executed by employees of Fisheries Department, Uttar Pradesh and Uttar Pradesh Fishermen Co-operative Federation Limited. The Headquarter of this Fund would be at Fisheries Directorate, 7-Faizabad Road Babuganj, Lucknow.

\_

<sup>&</sup>lt;sup>2</sup>seenotification no 387/XII F-90-1947, dated May 27, 1963

<sup>&</sup>lt;sup>3</sup>seenotification no 26/2019/1675/ XVII-MA-2019-6-9(85)/2017 dated. 05 December, 2019

- (3) Assistance would be granted from this fund for the following items -
- (a) establishment of infrastructure facilities in Fishermen (Machhuaras) dominated villages that also includes construction of community hall;
- (b) to provide financial assistance to fishermen/Machhua family in the event of any damage occurred by natural calamities;
- (c) marriage assistance;
- (d) assistance for education (coaching, progression of skill, scholarship etc.);
- (e) medical assistance;
- (f) old age assistance;
- (g) machhuaavas construction assistance apart from Central Government on the standards fixed by them;
- (h) expenditure up to two percent of total fund on the training/visit of fishermen/Machhua for providing higher technical knowledge, arrangement of interstate visit, skill development, exhibition and seminars;
- (i) empowerment of women of fishermen/Machhua families;
- (j) to provide facility of net for catching fish/equipment's and make available Moped ice box etc. for selling of fish;
- (k) subvention of interest for fisheries short term and long term bank loans/ Fishermen credit card. Subvention rates will be as per decision of State Government of Uttar Pradesh;
- (l) electricity subsidy for aquaculture activities;
- No additional amount would be provided beyond the standards prescribed by Central Government /State Government. The establishment of infrastructure facilities would be executed after obtaining the financial sanctions by the competent authority up to the estimated limit submitted by any authorized government agency as per the Public Works Department schedule of rates.
- (4) The following would be Financial Sources of this fund;-
  - (a) Departmental Budget received from the State Government and the financial assistance from the Central Government or any other organization or body;
  - (b) Self-contributory fund received from Public Undertakings of Central/State Government and all nationalized banks;
  - (c) Interest received on fund/dividend's/Bonus amount;
  - (d) Amount received through charity/donation;
  - (e) Nidhi /amount received under different schemes, programs and policies of State Government / Central Government.

(5) The arrangement and operation of Uttar Prad done by the Managing Committee. The Managing					
(a) Agriculture Production Commissioner	Chairman				
(b) Additional Chief Secretary/ Principal Secret	b) Additional Chief Secretary/ Principal Secretary/				
Secretary, Fisheries	Vice Chairman				
(c) Director, Fisheries	Member Secretary				
(d) Additional Chief Secretary/ Principal Secret	ary				
/Secretary, Finance Department or officer nominated by him	Member				
(e) Chief Engineer or Executive Engineer of Pu	ıblic				
Works Department nominated by Additional Chief Secretary/Principal Secretary/Secretar Public Works Department					
(f) Managing Director, Uttar Pradesh					
MatsyaVikas Nigam Limited, Lucknow.	Member				
(g) Managing Director, Uttar Pradesh					
MatsyaJiviSahkariSangh Limited, LucknowMe (h) Finance and Accounts Officer,	ember				
Fisheries Directorate	Member and Treasurer				
(6) The managing Committee will take the decision	on on the following functions:-				
(a) The determination of amount of item-wise fin	ancial assistance from Welfare Fund;				
(b) The annual activities which will be operated	;				
e) Approval of eligibility of beneficiaries and their names;					
(d) The sanction of relief/assistance from this fund on new programs for welfare of Fishermen/Machhua;					

- (e) Decision on the investment amount of fund;
- (f) Standardization of programmes which are operating from the assistance of fund;
- (g) Decision on dovetailing for the assistance of this fund with any other scheme of Central/State Government;
- (h) Decision on expenditure for advertising and extension of the fund from interest earned from the fund.
- (7) The quorum of meeting would be fifty percent members apart from the Chairman of Managing Committee. The meeting of Managing Committee would be convened at least twice in a year. In special circumstances the same shall be convened at any time. The period of notice of meeting would be seven days whereas in the event of emergent situation the period of notice would be three days.
- (8) Chairman of Managing Committee would have power to release amount of relief by declaring financial assistance in emergent situation as per the provisions contained under the Fund and sanction of which would be approved in the next meeting of Managing Committee. The State Government would have power to double the amount of assistance received from this fund for any activity.
- (9) Under special circumstances, the sub-committee under the Chairmanship of Principal Secretary, Fisheries Department would be as follows;
  - (1) Additional Chief Secretary/ Principal Secretary/

Secretary, Fisheries

Chairman

(2) Director, Fisheries

Member Secretary

(3) Joint Director, Fisheries

Member

(4) Finance and Accounts Officer, Fisheries Directorate

Member

- (10) The meeting of sub-committee may be called at any time in emergency, but it is necessary to take post facto approval of managing committee on the decision taken by sub-committee.
- (11) The power to give financial sanction up to the approved limit of amount granted by Managing Committee and sub-committee would be vested in Director Fisheries under the powers delegated to Head of Department according to the Financial Hand Book Volume I

and up to the financial sanction limit as provided by the State Government orders issued from time to time and power to all financial sanction beyond that limit would be vested in Administrative Department of Uttar Pradesh Government.

- (12) Any fishermen/Machhua would get relief only once from one scheme of State Government or Central Government.
- (13) For getting assistance from aforesaid fund, application completed in all respect would be submitted to District Magistrate on the prescribed format. After verifying the application, all the formalities would be completed by the fisheries department within one month from the date, the application is received in the department. Eligibility criteria of beneficiaries would be made applicable as per the prescribed eligibility conditions fixed by Revenue Department/ Backward Welfare Department/Social Welfare Department of Uttar Pradesh Government, under Blue Revolution Integrated Development & Management of Fisheries Scheme of Central Government from time to time.
- (14) In case the State Government finds that any person is getting assistance by concealing any fact or by fraud then the recovery shall be done as land revenue in accordance with the provision of the Civil Procedure Code.
- (15) Accounts of Fund would be maintained regularly and audited by the Department and Auditor General.
- (16) An annual report would be sent to the State Government within six months from the beginning of a calendar year in which the list of number of beneficiaries having obtained financial assistance under different schemes as well as scheme-wise and audited details of accounts would be made available.
- (17) Accountswould be opened in Nationalized Bank/Post-office as per requirements with the permission of Finance Department, Uttar Pradesh Government. The account would be operated jointly by Director, Fisheries and Finance and Account Officer, Fisheries Directorate. Rupees One Crore would remain deposited in the account opened for providing immediate relief in emergent situation. The interest received on deposited money obtained from other sources would be utilized for activities of fund after sanction of Managing Committee.
- (18) Twenty five percent amount of received grant from State Government in every year would be deposited in the account of Bank/Post-office of "RakshitNidhi" so that in the event of non-receipt of government grant in future, activities of the Fund would be operated from its interest.
- (19) Financial Power of Fund would be vested in Director, Fisheries.

(20) For proper maintenance of the Fund a unit would be established in

Fisheries Directorate and posting of employees/staff would be made by Director, Fisheries who would execute the works of the unit simultaneously with their works. The following personnel would be posted in the unit:-

(a) Deputy Director, Fisheries	01		
(b) Assistant Director, Fisheries, Director	rate 01		
(c) Assistant Accounts officer, Directora	nte 01		
(d) Additional Statistics Officer, Directorate			
(e) Fisheries Inspector or Fisheries Development			
Officer	01		
(f) Senior Assistant	01		
(g) Junior Assistant	01		
(h) Computer Operator	01		

(21) The payment of pay/honorarium to contractual employees engaged from Service Provider would be done from the interest received from deposit fund.

List of prohibited areas as referred to in rule 3

77 101 1	_		
Notification	District	Name of the	Name of the breeding center or prohibited
no.		river	areas for fishing
G.O.no 778/XIIF 469- 1984 dated 11- 9-1954	1.Jaunpur	Gomti	The river Gomtiwith in the limits of Jaunpur district from the village Gajenpur on the western side and up to village Bheree on the far eastern end and all Nallas including the Pilli Nadi connected with this river within these limits.
		Sai	The river Sai within the limits of Jaunpur district from village Hareepur in Tehsil MachhliShahar at the western end up to village Rajepur, in Tehsil Kerakat .at the confluence of river Sai and Gomti and all the nalas connected with this river with in these limits .
	2.Benaras	Ganga	Kaithi(Ganga,GomtiSangam) to the limits of village Tarapur up to the Nagwa-Ghat and all nalas connecting it.
		Varuna	From RajghatGanga-VarunaSangam up to the northern Railway bridge at Shivpur.

3.Allahabad	Jamuna	NiharaGhat to junction of Sasurkhadarinadi within Jamuna.
	Ganga	DropadiGhat to Sangam .
4.Mirzapur	Ganga	SheopurGhat near Vindhyachal and brainnighat near Kachwa.
5.Kanpur	Ganga	Four furlongs west of Taj -maughat .Taj-mauKanala and Dabkanala connecting with river Ganga.
6.Agra	Jamuna	One mile on either side of the jamuna Bridge in Agra City .One mile on either side of Mau nala and onemileon either side of KithamnalaJharnanala from one mile above the Bridge on Agra –Tundla Road downtoits junction with the Jamuna.
	KhariNadi	Portion from TerahMohari to Singharpur bridge on the Agra –FatehpurSikri road.
	Band Nadi	One mile on either side of the causeway near village Kohlua.
	UtanganNadi	One mile up and down of the junction of the utangannadi and the jamuna river near village Pendora.
7.Unnao	Ganga	Waterlogged areas of riverGanga from Shajani village to shuklaganj.a distance of about 4miles on either side of Lucknow -Kanpur road including the waterlogged areas under the ChotiPullia. Barupilia and in village PiparkheraKori and Rajwakhera. River Ganga one mile on either side of Kanpur bridge .Waterlogged areas of riverGanga from Sahjani turn to Gangaghat along Lucknow-Kanpur rail road belonging to Northern Railway.
	Kalyani	Waterlogged areas of kalyani river and GangainvillagesSatraham,Baramaula,Kandhai khera and popularly known as Surehatal ,Baremaula Tal, and Kandhaikhera Tal.

1	<u> </u>	
	<b>D</b>	Pariar-Ki-Nadi or nala connected with
	PariarNadi	Kalyaninadi.
		Bhandinadi from village Nagwa to Korat a
	BhandiNadi	distance of about 6 miles.
		Twomiles East of KotwaGhat ,Katharnala and
8.Ballia	Ganga	from Haibatpur village at the Sangam of
		Ganga to the east uptoHaldigram. Ditches
		from Phephana Railway station (N.E.R.) to
		Reoto station on both side of the railway line
		for Fingerlingcollection.
		HaldirampurNala and twomiles east and west
	Ghangra	of Haldirampur village at the confluence of
		Ghangra
		<i>8</i>
		River Ull between Mathana and Nagar (about
9.Kheri	Ull	7 miles) the following nallas connecting it.
J.IKHOH	on on	PiparahaGhatnala .baluDiha
		,Chhoran,GondeaNala,SothGhat Seth Chat
		Nala ,purani,ChandmariChhoron.
		The portion of Ghaghi river from Behmanour
	Chachi	_
	Ghaghi	to where it joins the Chauka river about a mile.
		Within a radius of 3 miles from pachperiGhat
	Chauka or Sarda	including all Nallas located with the said
		radius and also BhatiyaNala between Sauna
		and Lodhaur.
		RiverKandawa or Kandhala between Pipra
	Kandawa	farm and MechanisedState.farm ,Manjhar and
		all nallas connecting it.
		Within radius of two miles from Kalidah.
	Gomti	
		Gaughat to Pipraghat (a distance of about 9
10.Lucknow	Gomti	miles including water logged
		areasofChiraiyalake,SikanderBagh,Dalibagh,B
		hainsakund and LaMartiniere.
		From the Railway reservoir near village
11.Jhansi	Pahuj	Athaunaupto village Nibi near chirgaon about
		5 milies on Bhander road with all nalas
		connecting it viz,Palpahari,Raksha
		,Bhandi,Karrawali,Burha,(alongwithGarmau
		tank where fingerlings isolates) Nauia and
		Gandanala.
		Portion of river Betwa from village
		Gursaur(Kisalwansghat) uptoEarchh with all
		Oursaur(Kisarwansgnar) uptodarchii with all

	Betwa	the nalas connecting it and stretchof the river in and around village Geora along with the ponds.
	Shahjad	Portion of the river two miles upto the Lalitpur dam and below upto village Samera Dang with the Nalas connecting it  Portion of the river betweenKhitabans and
	Sajnam	Sitawan and the Nalas connecting it.
	Jamni	From the ChaprattoBir (where it joins river Dhsan) and the nalas connecting it.
	Banai	From village Anauraupto village Maraut along with the tank in village Kalyan-pura.
	Dhasan	From DeoriGhatuptoLachuraGhat and the Nalas connecting it.
	Larwan	Three miles aboveBankaPahari and down uptoBarwar reservoir.
12.Shahjahan pur	Garrah	From Danyapur to one mile above railway bridge and all nalas connecting it in this portion.
	Khannaut	From danyapur to one mile above railway bridge and all nalas connecting it in this potion
	Ramganga	BijpuraGhat to village Khandhar and nalas connecting it in this portion. SawaiNala whole length.
	SawaiNala KhandayaNala	Khandayanala whole length.
13.BaraBanki	Chauka	Water logged areas of river chauka on either side of the road from Ramnagar tovillegeMahadeva(about one mile ) water logged areas of river chauka along the Kachcha road from Mahadeva to Badosarai and Kinture village about 2.5 milesSisuranala
		connected with river chauka near chaukaghat railway station .Water logged areas of river chauka popularly known as Putariakund . Bahuniakund ,Nauraivakund,andchaukaghat railway station.Sotanala connecting Nauraiyakund with river chauka .

	1	
		IbrahimabadnalaKutwanala
	Gomti	,Babhanpurwakanala connecting with Gomti.
		Kalyaninadi 0.5 mile on either side of
	Kalyani	Safdargani railway station.
		The same gar y are any areas a
		Rettinadi from chilhata to Sharifabad( a
	Retti	· ·
	Ketti	distance about 5miles.)
		From chandey to pahtiwa a stretch of about 3
14.Gonda	Suon	miles in clusive of chandey Tal
		.Mughalnala,Berahinala reaches of Suon
		through nahar ,TawaGelhapur and Subhapur.
		Water logged areas of river Soun in
		villegeNakhnala known as
		Bhainsahiatal,BhagwatpurBanjari,Baluha and
		Sapahi.
		Supum.
	Rapti	A stretch of 5miles up and down SisaiGhatat
	Кари	=
		Balrampur . Water logged areasofreiverRapti
		known as RenuvaKhajua and Vaindatals on
		Balrampur – Beharichroad .
	Terhi	From Tarabganjdown stream up to the
		villegePatparganj near Nawabganj and
		stretches of about 24 miles waterlogged areas
		of Tehri river known as Jhilia.
15.Sultanpur	Gomti	River Gomti from Katawan to Hethia a stretch
		of 7 miles
		Gandanala discharging city drainage water
		into river Gomti.
		Two tributaries of chunhanala one from
		Hasanpur to chunha and the other from
		Utrivillege to Kund war Pull and discharging
		in to the river Gomti ,stretch of 7 miles.
		Hathianala from Gharahavillege to its
		confluence with river Gomti a stretch of 1
		mile.
		Basurdhinala from village Basurdhi to its
		confluence withRiverGomti,a stretch of 4
		furlongs Jamuarianala from Saffullagani to its
		confluence with river Gomti a stretch of 4
		furlongs . Khadaryanala from villegeKatawan
		to its confluence with river Gomti
		.Manharanala from village Amkal to it s
		_
		confluence with river Gomtiastretchof
		4furlongs
		Agaikanala from village Agai to its confluence

			:41: C4:
			with river Gomti.
			Dudhyanala from Police line and chunha
			village to its confluence with river Gomti.
			Waterlogged areas of river Gomti known as
			Golaghat on either side of Kharkhane village
			and Deputy commissioner'sbunglow.
			Water logged areas of river Gomti in village
			Aman and Bhandra.
			Water logged areas of river Gomti in village
			Jejour.
			Mian or ParenjotkaChhoran of river Gomti
			village Narhi and Parenjot.
	16.Partapgarh	Sai	vinage i taini and i arenjot.
	10.1 arrapgarii	Sai	Divon Caifnon Dandahlaman ta Vankala
			River Saifrom Dardehlamau to Karbala a
			stretch of 7 miles.
			ChaphailaNala from Mohli and Nawabganj to
			Sai a stretch of 2 miles.
			Baraich-Chihia to sai ,a stretch of one mile
			TillaiDeh-ka-nala from Idgah tosai.
			Gulranala from Patakpurwa to sai ,a stretch of
			5furlongs.Ggandanala discharging city
			drainage water in to sainalaBelhamai temple.
	17.Faizabad	Bakulahi	
		Ghaghra	From vishwanathganj village to Sai . From
			Miranghat to FatecpurSariyayan.
		Tons	
			From Mirazapur to Johardiah at Akbarpur.
	18.Bareilly	Ram Ganga	
	10.Datciny	Nam Janga	From Fotohogni(yyast) dayun ta nantaan baidaa
			From Fatehganj(west) down to pontoon bridge
			near village Chabari in tehsilBareilly and one
		GallotNadi	mile lower down.
			From village Salehnager down to its
			confluence with RamGanga near village
	19.Meerut	Jamuna	Kundra in tehsilBaeilly.
			From Ghoripur down to Baghpat Kathaupto
			Delhi border .
		Uinden	Denn border.
		Hindon	TT1 '1 '.1 '.1 CTT' 1 1 '.1
			Three miles on either side of Hindon bridge on
			Meerut Baghpatroad , including the back
			waters near village Balenii.e.Peerwale, Dalso-
	20.Farrukhbad	Ganga	KheraDhaulri.
			One mile on either side of QulaGhat
			Bargadhiaghat to Kutcheryghat (excluding
			the immediate vicinity of the ghats) Military
GOno			
G.O.no			nala near QuilGhatGarhiaKhaley near the
907/Xll-F			Kutchery in Farrukhbad, half mile on either

dated 16-10-			side of Katri opposite to Bargadhiaghat across
1957			the Sot(water channel).
	Jhansi	Pahuj	
ll-F-88-54			Portion of river originating from Pahuj
dated 1-9-1960			reservoir upto two miles below the Pahuj Dam.
	Goarkhpur	Rapti	
			River Raptiwith in the limits of Gorakhpur district from Dhanu Bazar in the North up to
			Gajpur in the South (in Ransgaon tehsil) with
			all the nallas and water logged areas (including
			Hanumangarhi,Rajghat,Fehrampur,Durwar
		D - 1!	and ChaklaMahewa) connected with this river
		Rohni	within these limits. River Rohniwith in the limits of Gorakhpur
			district from Tal knadiuptoGorakhpur with all
			nalas and water logged areas including areas
			of Domnagarh (belonging to N.E.Railway )
			connected with this river with in these limits .
		JhanjhumNala	Whole length in Gorakhpur district.
		JatiNala	Whole length in Gorakhpur district.
		Gora Nala	Whole length in Gorakhpur district
		Ami	With in the jurisdiction of Gorakhpur district
	Basti	Rapti	River Raptiwith in the limits of Basti district
G.O.no			from Domariganj to Phanghatiyaghats(in
1218/Xll-F-97-			Bansi tehsil ) with all nalas and water logged
62 dated 6-5-			areas connected with the river with in these
1965	Manadahad	Dom	limits  Reilway buildes situated at Kathanha two miles
	Moradabad	Ram Ganga	Railway bridge situated at Kathgrha two miles on either side up and down stream.
		Ganga	Both the bridge one mile on either side of the
		Jungu	Moradabad-Chandausi-Smabhal road